

THE COMMISSIONS OF INQUIRY (AMENDMENT)  
ACT, 1990

No. 19 of 1990

[28th August, 1990.]

An Act further to amend the Commissions of Inquiry Act, 1952.

BE it enacted by Parliament in the Forty-first Year of the Republic of India as follows:—

1. This Act may be called the Commissions of Inquiry (Amendment) Act, 1990.

Short  
title.

60 of 1952.

2. In section 3 of the Commissions of Inquiry Act, 1952 (hereinafter referred to as the principal Act),—

Amend-  
ment of  
section  
3.

(a) in sub-sections (1) and (4), for the words “the House of the People or, as the case may be, the Legislative Assembly of the State”, wherever they occur, the words “each House of Parliament or, as the case may be, the Legislature of the State” shall be substituted;

(b) sub-sections (5) and (6) shall be omitted.

3. In section 7 of the principal Act, in sub-section (1), for the words “the House of the People or, as the case may be, the Legislative Assembly of the State”, wherever they occur, the words “each House of Parliament or, as the case may be, the Legislature of the State” shall be substituted.

Amend-  
ment of  
section 7.